



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 1043/2017/LBR.

Thiruvananthapuram, 9th August 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the (1) Chairman, Karnivel Group and Vartha News, Network Private Ltd., C. N.-10, Church Nagar, Angamali, Pin-683 752, (2) Sri Sasikumar, K. S., Director, Vartha News, Network Private Ltd., Shanmugam Road P. O., Marine Drive, Ernakulam-682 031 and the workman of the above referred establishment Sri Adharsh Ravi, Deepak House, Karukachal P. O., Kottayam-686 540 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam, The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Adharsh Ravi by the Management of Metro Vartha, Ernakulam-682 031 is Justifiable or not ? If not, what are the reliefs he is entitled to ?

(2)

G.O. (Rt.) No. 1046/2017/LBR.

Thiruvananthapuram, 10th August 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Club Secretary, Trivandrum Club, Vazhuthacaud, Thiruvananthapuram-695 010 and the workman of the above referred establishment Sri T. Madhu, T. C. 8/1796, Lekshmi Nagar, Thirumala P. O., Thiruvananthapuram-6 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the dismissal from employment of Sri T. Madhu, Bearer Gr. I of Travancore Club, Vazhuthacaud by its Management is Justifiable ? If not, what relief he is entitled to get ?

(3)

G.O. (Rt.) No. 1053/2017/LBR.

Thiruvananthapuram, 10th August 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (i) The Director, Vasudevavilasam Nursing Home, Fort P. O., Thiruvananthapuram-695 023, (ii) The Director, Ayukshetram, M/s. Anya Jyothirmayi Health Resort (Private) Limited, Nettirachira P. O., Nedumangadu and the worker of the above referred establishment Smt. Chithralekha, Kalluvilakathu Veedu, Karippur, Puthukulangara P. O., Nedumangadu-695 541 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of service benefits by the management of Vasudevavilasam Nursing Home, Fort P. O., Thiruvananthapuram-695 023 and denial of employment by The Director Ayukshetram, M/s. Anya Jyothirmayi HR (Private) Limited to Smt. Chithralekha is justifiable? If not what relief she is entitled to?

(4)

G.O. (Rt.) No. 1054/2017/LBR.

Thiruvananthapuram, 10th August 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Club Secretary, Trivandrum Club, Vazhuthacaud, Thiruvananthapuram-695 010 and the workman of the above referred establishment Sri G. Chandrakumar, Poovanvilakathu Madam, Thrikkannapuram, Industrial Estate P. O., Thiruvananthapuram-695 019 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the dismissal from employment of Sri G. Chandrakumar, Steward of Trivandrum Club, Vazhuthacaud, by its management is justifiable ? If not, what relief he is entitled to get ?

(5)

G.O. (Rt.) No. 1055/2017/LBR.

Thiruvananthapuram, 10th August 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri L. Sadhik, Managing Partner, Lakshman Concretes, Kottiyam, Kollam and the workman of the above referred establishment represented by Sri T. Venugopal, General Secretary, Quilon District Motor & Mechanical Workers Union (CITU), CITU Bhavan, Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri S. Arun, driver, by the management of Lakshman Concretes, Kottiyam is Justifiable ? If not what are the relief the worker is entitled to ?

(6)

G.O. (Rt.) No. 1056/2017/LBR.

Thiruvananthapuram, 10th August 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Anil Thomas, Managing Director, Kripa Nursing Home, Krishna Building, Ulloor, Medical College P. O., Thiruvananthapuram and the workman of the above referred establishment Smt. Daisy, Manchu Bhavan, Mullapullikkonam, Ooruttambalam P. O., Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. Daisy, Office Superintendent at Kripa Nursing Home, Ulloor by its management is justifiable ? If not, what relief she is entitled to get ?

(7)

G.O. (Rt.) No. 1057/2017/LBR.

Thiruvananthapuram, 10th August 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Rajendra Devkar, Proprietor, Sreekrishna Hallmark Centre, T. B. Road, Kottayam and the workman of the above referred establishment Sri Sudheeshmon, M. S., Mambathiyil Veedu, Nedungadappalli P. O., Karukachal, Kottayam in respect of matters mentioned in the a nnexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Peermadu, Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Sudheeshmon, M. S., Receptionist by the management of M/s Sreekrishna Hallmark Centre, T. B. Road, Kottayam is justifiable ? If not what relief the workman is entitled to ?

(8)

G.O. (Rt.) No. 1058/2017/LBR.

Thiruvananthapuram, 10th August 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Manager, Sulabha Hyper Market, Kattakkayam Road, Pala and the workman of the above referred establishment Sri Pradeep, B., Thatumkal Veedu, Puliyanoor P. O., Pala in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Peermadu, Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the retrenchment of Sri Pradeep, B., Electrician with effect from 16-9-2015 by the management of Sulabha Hyper Market, Kattakkayam Road, Pala, Kottayam is Justifiable ? If not what relief the worker is entitled to?

By order of the Governor,

SONIA WASHINGTON,

Deputy Secretary to Government.